

(Signature)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.18/96

Date of Order: 4.1.96

BETWEEN:

1. M.B.Srinivasulu
2. M.G.Srinivas
3. S.Jaya Chandra Rao
4. K.S. Dhan Raj
A N D

.. Applicants.

1. The Director,
Defence Machinery Designs
Establishment P.Box No.2043,
Secunderabad.

2. The Programme Director, (for PM (Pers)),
Head Quarters ATVP, B-4,
Paryavaran Bhavan, 3rd Floor,
CGO Complex, Lodhi Road,
New Delhi - 110 003.

.. Respondents.

- - -

Counsel for the Applicants

.. Mr.K.K.Chakravarthy

Counsel for the Respondents

.. Mr.N.V.Ramana

- - -

CORAM:

HON'BLE SHRI V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

- - -

SG

Copy To:-

1. The Director, Defence Machinery Designs Establishment, P.Box.No.2043, Secunderabad - 3.
2. The Programme Director (for PM (Pers)), Head Quarters ATVP, B-4, Paryavaran Bhavan, 3rd Floor, CGO Complex, Lodhi Road, New Delhi- 110 003.
3. One Copy to Mr.K.K.Chakravarthy, Advocate, CAT, Hyd.
4. One Copy to Mr.N.V.Ramana, Addl Standing Counsel, CAT, Hyd.
5. One Copy to Library.
6. One Spare copy.

2000 P.M. 2000 P.M. 2000 P.M. 2000 P.M.

92

-10- 1996

O.A. NO. 18/96.

JUDGMENT

Dt: 4.1.96

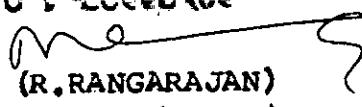
(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

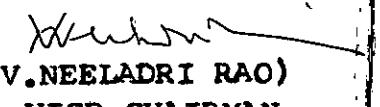
Heard Shri K.K.Chakravarthy, learned counsel
for the applicants and Shri N.V.Ramana, learned standing
counsel for the respondents.

2. This OA was filed praying for declaration that the action of the respondents 1 and 2 in not granting the scale of Rs.950-1500 to the applicants from the date of their appointment on par with the other employees, is illegal, arbitrary and violative of Articles 14 and 16 of the Constitution of India and for consequential direction to the respondents 1 and 2 to grant the said scale to the applicants from the date of their appointment and for payment of the arrears.

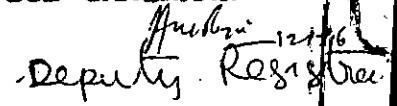
3. As the representations of these four applicants were forwarded to R-2 by the letter dated 30.1.95 vide Annexure A-7 and the same was reminded by the letter dated 3.4.95 vide Annexure-9, it is just and proper to dispose of this OA by directing R-2 to consider the said representations of the applicants in accordance with law expeditiously and preferably by 30.6.1996. It is needless to say that if the applicants are going to be prejudiced with the order to be passed by R-2, they are free to move this Tribunal if they are so advised under Section 19 of the ~~the~~ Administrative Tribunals Act.

4. The OA is ordered accordingly at the admission stage. No costs.//


(R.RANGARAJAN)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

Dated: 4th January, 1996.
Open court dictation.


Deputy Registrar

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED, BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 4-1-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 18/96

T.A.No. (w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions at the

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

along with O.A. copies. (3)

